DR. Z. A. AHMAD : SHRI A. G. KULKARNI : SHRI CHANDRA SHE-KHAR :

SHRI KALI MUKHERJEE: SHRI KRISHAN KANT:

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the answer to Unstarred Question No. 921 given in the Rajya Sabha on the 30th Novemer, 1973, and state :

(a) whether Government have since considered the question of giving recognition to the Provisional Revolutionary Government of of South Vietnam; and

(b) if so, the date from which recognition is proposed to be given?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The matter of recognition of the Provisional Revolutionary Government of South Vietnam continues to be under the consideration of the Government and a decision will be taken at an appropriate time.

Sanction of additional capacity to Car Manufacturing Units

- 1121. MISS SAROJ PURUSHO-TAM KHAPARDE:
- SHRI N. R. CHOUDHURY : SHRI K. B. CHETTRI :

Will the Minister of HEAVY IN-DUSTRY be pleased to state:

(a) whether additional capacity has been sanctioned to any car manufacturing units; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

Use of charcoal gas in cars

- 1122. SHRIMATI SUMITRA G. KULKARNI:
 - SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR : SHRIMATI RATHNABAI
 - SRENIVASA RAO: SHRI M.S. ABDUL, KHA-
 - DER:

Will the Minister of HEAVY IN-DUSTRY be pleased to state :

(a) whether Government propose to examine the feasibility of using charcoal gas in cars as a substitute for petrol; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The proposed examination will cover all the relevant aspects such as availability of the alternative materials, economics of using the alternative fuel, effect in short-run and long-run of alternative fuel on other systems in the vehicles and the safety and security of the engines of vehicles and users.

Indian territory shown as part of China in Romanian maps

1123. SHRI M. K. MOHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Romania has recently shown Indian territory as part of China in her maps; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) We are not aware of any recent map having been published in Romania depicting the boundary between India and China. The Government of India have informed the Romanian Government of their views in regard to earlier Romanian maps which ¥37

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had incorrectly depicted the India-China boundary.

न्युनतम मज़री अधिनियम में संशोधन

1124. श्री ओ उम प्रकाश त्यागीः श्री ीताम्बर दासः श्री जगदम्बी प्रसाद यादवः श्री मान सिंह वर्गाः

हं क्या अम मंत्री यह बताने की क्रथा करेंगे कि:

(क) क्या सरकार को न्यूनतम मजूरी अधिनियम मे मंशोधन करने के लिये कर्मकारों की ओर से कोई अभ्यावेदन प्राप्त हुआ है; और

¦ै′ (ख) यदि हां, तो उमका ब्यौरा क्याडेरे और इस विषय मे सरकार ने दया कार्यवाही की है ?

†[Amendment of Minimum Wages Act

1124. SHRI O. P. TYAGI : Shri pitamber das : Shri J. P. Yadav : Shri Man Singh Verma :

Will the Minister of LABOUR be pleased to state :

(a) whether Government have received any representation from workers for amending the Minimum Wages Act; and

(b) if so, the details thereof and the action Government have taken in the matter?]

श्रम अंत्रालय पें उपतंत्री (थी बालगोविन्ब aff): (क) और (ख) राष्ट्रीय श्रम आयोग की सिफारिशों से पैदा हुए अधिनियम के संशोधन तु विभिन्न प्रस्तावों और अन्य स्रोतों से प्राप्त विभिन्न प्रस्तावों पर कार्यवाही शुरू की जा रही है। †[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b) Various proposals for amendment of the Act arising out of the recommendations of the National Commission on Labour and also those received from other sources are being processed.]

Non-payment of provident fund by companies

1125. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the recent judgement of the Supreme Court in the case of Rajnagar Spinning and Weaving Manufacturing Company regarding the responsibility of Companies for nonpayment of provident fund;

(b) if so, the names of companies whose directors were prosecuted for non-deposit of provident fund from 1971 to 1973 and the amount involved in each case; and

(c) the amount of provident fund which has not been deposited by various companies during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): The Provident Fund Authorities have reported as under:—

(a) yes.

(b) and (c) The information is not readily available and is being collected.

Installed capacity of durgapur steel plant

1126. SHRI KALYAN ROY: Will the Minister of STEEL AND MINES be pleased to refer to the answer to Unstarred Question No. 1726 given in the Rajya Sabha on the 21st November, 1973 and state: